

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN', BUILDING NO.6
PRESOCOT ROAD, MUMBAI-1

REVIEW PETITION NO. 85/96

in

ORIGINAL APPLICATION NO. 112/95

DATED : THIS 28th DAY OF AUGUST, 1996

Coram : Hon.Shri B S Hegde, Member (J)
Hon.Shri M R Kolhatkar, Member (A)

S.D. Gajabhiye

..Applicant

V/s.

Military Engg. Services & 4 ors.

..Respondents

ORDER (By circulation)
(Per: B.S. Hegde, Member (J))

This Review Petition is filed against the order of the Tribunal dated 11.3.96 seeking review of the judgment on the ground that he was appointed as Engine Fitter on 1.8.93. The category of Engine Fitter and Vehicle Mechanic are similar and were clubbed together for promotion. The contention of the applicant is that he should have got the promotion immediately after three years of his appointment.

2. When the matter was fixed for hearing, on 11.3.96 after issuing notices to the parties the applicant did not appear nor his counsel was present. Mr. M.G. Bhangade, Counsel for the Respondents had appeared and on the submission made by the Respondent's counsel that the applicant has been promoted as Fitter General Mechanic H.S. II on 21.7.95 and on the basis of that submission the application was disposed of as

infructuous because the prayer made in the O.A. has been complied with.

3. Keeping in view Order 47, Rule 1 of C.P.C. and a perusal of the Review Petition, we find that the applicant has not brought any new facts nor there is an error apparent on the face of record. In the absence of any new facts brought out in the Review Petition, the grounds raised in the Review Petition does not warrant any review and is devoid of merit. Accordingly the Review Petition is dismissed by circulation with no order as to costs.

MR Kolhatkar
(M.R. Kolhatkar)
Member(A)

Hegde
(B.S. Hegde)
Member(J)

trk

dt: 28.8.96
order/Judgement despatched
to Applicant/Respondent (S)
on 5.9.96

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